

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 303/UHC/Admin.A/2023

Dated: August 17<sup>th</sup>, 2023

In exercise of the powers conferred by Section 16 (2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Uttarakhand, Nainital, hereby makes the following amendments in “*Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018*”; in the light of Judgment dated 12.05.2023 passed by the Hon’ble Supreme Court of India in Misc. Application No. 709 of 2022 in WP (C) No. 454 of 2015 titled as “*Indira Jaising Vs. Supreme Court of India & Ors.*” :-

Existing Rule			Amended Rule		
Rule 6(2)- On receipt of an application or proposal for designation of an Advocate as a Senior Advocate, the Secretariat shall compile the relevant data and information with regard to the reputation, conduct, integrity of the advocate concerned including his participation in pro bono work, reported judgments of the last five years in which the concerned advocate has appeared and has actually argued.			Rule 6(2)- On receipt of an application or proposal for designation of an Advocate as a Senior Advocate, the Secretariat shall compile the relevant data and information with regard to the reputation, conduct, integrity of the advocate concerned including his participation in pro bono work, reported judgments of the last five years in which the concerned advocate has appeared and has actually argued <b><i>and five of best synopsis, as submitted by an Advocate for evaluation.</i></b>		
Appendix B-			Appendix B-		
S. No.	Matter	Points	S. No.	Matter	Points
2.	Judgments (reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as constitutional law, Inter State Water Disputes, Criminal law, Arbitration law, Corporate law, Taxation laws, Family law, Human Rights, Public Interest Litigation, International law, law relation to women, etc.	40 Points	2.	Judgments (reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as constitutional law, Inter State Water Disputes, Criminal law, Arbitration law, Corporate law, Taxation laws, Family law, Human Rights, Public Interest Litigation, International law, law relation to women, etc. <b><i>five of best synopsis as submitted for evaluation.</i></b>	<b>50 Points</b>
3.	Publications by the Applicant Advocate	15 Points	3.	Publications by the Applicant Advocate	<b>05 Points</b>

These amendments shall come into force with immediate effect.

**By Order of the Court,**

**Sd/-**

**Registrar (Inspection)  
For Registrar General**

No. 4506/UHC/XI-a-1/Admin.A/2009

Dated: August 17<sup>th</sup>, 2023.

**Copy forwarded for information and necessary action to:**

1. P.P.S. to Hon'ble the Chief Justice with the request to place the Notification for kind perusal of His Lordship.
2. P.S./ P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
3. Secretary General, Supreme Court of India, New Delhi.
4. Advocate General of the Government of Uttarakhand, Nainital.
5. Shri Tanveer Alam Khan, Senior Advocate, Member, Permanent Committee for Designation of Senior Advocate, High Court of Uttarakhand, Nainital.
6. Chairman / Secretary, Bar Council of Uttarakhand, Nainital.
7. President/Secretary, High Court Bar Association, Nainital.
8. Principal Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
9. All the Registrars of the Court.
10. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
11. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
12. Deputy Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
13. Guard file.

By Order,

Joint Registrar-II